

12.08 hrs.

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO USQ No. 7496 RE BUILDINGS DESTROYED BY FIRE IN SIMLA.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): On behalf of Shri Bishma Narain Singh, I beg to lay on the Table a statement (Hindi and English version) (i) correcting the reply given on 12 April, 1982 to Unstarred Question No. 7496 by Shri Nawal Kishore Sharma regarding buildings destroyed by fire in Simla, and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-5582/82].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT.

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table

(1) A copy of the Copper (Prohibition of use in the Manufacture of PVC and VIR Wires of Domestic Type. Amendment Order, 1982 (Hindi and English versions) published in Notification No. S.O. 616(E) in Gazette of India dated the 25th August, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5583/82].

(2) A copy of Notification No. S.O. 718(E) (Hindi and English versions) published in Gazette of India dated the 7th October, 1982 regarding extension of period of take over of management of Messrs Eastern Distilleries Private Limited, Calcutta, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-5584/82].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 698(E) published in Gazette of India dated the 30th September, 1982 regarding extension of period of take over of management of Messrs Shri Janki Sugar Mills and company Limited, Doiwala (Uttar Pradesh) beyond five years.

(ii) S. O. 6199 (E) published in Gazette. of India dated the 30th September, 1982 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukkotai, beyond five years.

(iii) S. O. 719(E) published in Gazette of India dated the 8th October, 1982 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years. [Placed in Library. See No. LT-5585/82].

SHRI ANANDA GOPAL MUKHOPADHYAY (Asansol): Sir, I am trying to draw your attention. If you permit me, I have already sent you a notice

SOME HON MEMBERS: Under what rule?

SHRI ANANDA GOPAL MUKHOPADHYAY: Under Rule 377.

MR. SPEAKER: I have sent it for facts.

SHRI SATYA SADHAN CHAKRABORTY: I shall speak on behalf of you Now, tell me... (Interruptions)

MR. SPEAKER: Now, Papers laid on the table. Shri Khursheed Alam Khan.